COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

IA NOS. 907 & 908 OF 2018 IN DFR NO. 2466 OF 2018

Dated: 30^{th} July, $201\overline{8}$

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Bhuruka Gases Limited & Anr. Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Parinay Shah

Ms. Ritika Singhal

Counsel for the Respondent(s) : Mr. Balaji Srinivasan

Ms. Pallavi Sengupta Ms. Pratiksha Mishra

Mr. Mayank Krshirsagar for R-2 to R-5

ORDER IA NO.908 OF 2018

(For Condonation of Delay in Filing the Appeal))

The learned counsel appearing for the Respondent No.2 prays that one week's time may kindly be granted to enable him to take instructions to file objections in the IA No.908 of 2018.

Submission made by the counsel appearing for the Respondent No.2, as stated above, is placed on record.

List this matter on <u>08.08.2018</u> at the request of the learned counsel appearing for the Respondent No.2 to enable him to do the needful.

(S. D. Dubey) Technical Member (Justice N. K. Patil)
Judicial Member

Bn/pr